

FORM NO. INC.12

[Pursuant to 8(1) and 8(5) of the Companies Act, 2013 and Rule 19 & 20 of the Companies (Incorporation and Incidental) Rules, 2014]



Application for grant of License under section 8

Form language English Hindi

Refer the instruction kit for filing the form.

1. *Application for
- Grant of license to a new company (Part A)
 - Grant of license to an existing company (Part B)

Part A: Grant of license to a new company

2. (a) *Name of the Applicant
- (b) *Address
- (c) *Occupation Type Self-employed Professional Homemaker Student Serviceman
Area of occupation
- (d) *Phone (with STD/ISD) - (e) Fax
- (f) *email Id
3. *Indicate Registrar of Companies (ROC) reference number for name approval
(Service Request Number (SRN) of Form INC.1)
4. (a) Name of the company
- (b) Company is (c) Type of Company
- (d) Category (e) Sub category
- * (f) Whether the company will Have share capital Not have share capital
5. I. Proposed authorized capital
- II. Proposed maximum number of members
- Proposed maximum number of members excluding proposed employees
6. *a. Main division of industrial activity of the proposed company
- Description of the main division
- *b. Brief description of the work, if any already done or proposed to be done in pursuance of section 8
- *c. Grounds on which application is made

7. *Enter the number of proposed promoters (first subscribers to MOA)

Particulars of Promoters (first subscribers to the MOA)

(specify information of two promoters in case the proposed company is a private company or seven promoters in case the proposed company is a public company)

I

*Category	<input type="text"/>	
*Director Identification number (DIN) or Income-tax permanent account number (Income-tax PAN) or passport number or corporate identity number (CIN) or foreign company registration number (FCRN) or any other registration number	<input type="text"/>	<input type="button" value="Pre-fill"/>
*Name	<input type="text"/>	
Name of the authorized representative	<input type="text"/>	

II

*Category	<input type="text"/>	
*Director Identification number (DIN) or Income-tax permanent account number (Income-tax PAN) or passport number or corporate identity number (CIN) or foreign company registration number (FCRN) or any other registration number	<input type="text"/>	<input type="button" value="Pre-fill"/>
*Name	<input type="text"/>	
Name of the authorized representative	<input type="text"/>	

8. *Enter the number of proposed directors

(specify information of two directors in case the proposed company is a private company or three directors in case the proposed company is a public company)

Particulars of the proposed directors

I

*Proposed designation	<input type="text"/>	<input type="button" value="Pre-fill"/>
*Director identification number (DIN)	<input type="text"/>	
Name of the person	<input type="text"/>	
Name of the company or institution whose nominee the appointee will be (Only in case of nominee director)	<input type="text"/>	

II

*Proposed designation	<input type="text"/>	<input type="button" value="Pre-fill"/>
*Director identification number (DIN)	<input type="text"/>	
Name of the person	<input type="text"/>	
Name of the company or institution whose nominee the appointee will be (Only in case of nominee director)	<input type="text"/>	

9. *Enter the number of key managerial personnel

(specify information of up to four key managerial persons)

Particulars of the key managerial personnel

I

*Proposed designation	<input type="text"/>	Pre-fill
*Director identification number (DIN) or Income-tax permanent account number (PAN)	<input type="text"/>	
Name of the person		
<input style="width: 100%;" type="text"/>		
Membership number (in case of Company Secretary)	<input type="text"/>	

II

*Proposed designation	<input type="text"/>	Pre-fill
*Director identification number (DIN) or Income-tax permanent account number (PAN)	<input type="text"/>	
Name of the person		
<input style="width: 100%;" type="text"/>		
Membership number (in case of Company Secretary)	<input type="text"/>	

10. (a) *Whether the Articles will be entrenched Yes No

(If yes, entrenched Articles should be annexed thereto)

(b) Number of Articles to which provisions of entrenchment shall be applicable

Details of Articles to which provisions of entrenchment shall be applicable

Sr. No.	Article Number	Content

Part B: Grant of license to an existing company

11. *(a) Corporate identity number (CIN)

Pre fill

(b) Global location number (GLN) of company

12. (a) Name of the company

(b) Address of the company

(c) email ID of the company

13. (a) Company is

(b) Category

(c) Sub category

(d) Whether the company is having share capital Yes No

14. I. Authorized capital of the company
II. Maximum number of members
Maximum number of members excluding present and past employees

15. a. Main division of industrial activity of the company
Description of the main division

*b. Brief description of the work, if any already done or proposed to be done in pursuance of section 8

*c. Grounds on which application is made

16. *Enter the number of directors
(Specify information of two directors in case the company is a private company or three directors in case the company is a public company)
Particulars of the directors

I

*Designation	<input type="text"/>	Pre-fill
*Director identification number (DIN)	<input type="text"/>	
Name of the person	<input type="text"/>	
Name of the company or institution whose nominee the appointee is (Only in case of nominee director)	<input type="text"/>	

II

*Designation	<input type="text"/>	Pre-fill
*Director identification number (DIN)	<input type="text"/>	
Name of the person	<input type="text"/>	
Name of the company or institution whose nominee the appointee is (Only in case of nominee director)	<input type="text"/>	

17. *Enter the number of key managerial personnel
(Specify information of up to four key managerial persons)
Particulars of the key managerial personnel

I

*Designation	<input type="text"/>	Pre-fill
*Director identification number (DIN) or Income-tax permanent account number (PAN)	<input type="text"/>	
Name of the person	<input type="text"/>	
Membership number (in case of Company Secretary)	<input type="text"/>	

II

*Designation	<input style="width: 95%;" type="text"/>	
*Director identification number (DIN) or Income-tax permanent account number (PAN)	<input style="width: 95%;" type="text"/>	Pre-fill
Name of the person <input style="width: 98%;" type="text"/>		
Membership number (in case of Company Secretary)	<input style="width: 95%;" type="text"/>	

18. (a) *Whether the Articles are entrenched Yes No
(If yes, entrenched Articles should be annexed thereto)

(b) Number of Articles to which provisions of entrenchment shall be applicable
Details of Articles to which provisions of entrenchment shall be applicable

Sr. No.	Article Number	Content

Attachments

- | | |
|---|---------------------------------------|
| 1) *Draft Memorandum of association as per form no. INC.13 | <input type="button" value="Attach"/> |
| 2) *Draft Articles of Association | <input type="button" value="Attach"/> |
| 3) *Declaration as per Form No. INC.14 | <input type="button" value="Attach"/> |
| 4) *Declaration as per Form No. INC.15 | <input type="button" value="Attach"/> |
| 5) *Estimated income and expenditure for next three years | <input type="button" value="Attach"/> |
| 6) Approval/concurrence/NOC of the concerned authority/sectoral regulator, department or Ministry of the Central or State Government(s) | <input type="button" value="Attach"/> |
| 7) Entrenched articles of association | <input type="button" value="Attach"/> |
| 8) Copy of resolution passed in general meeting and board meeting | <input type="button" value="Attach"/> |
| 9) last one/two year's financial statement(s), board's report(s) and Audit report(s) | <input type="button" value="Attach"/> |
| 10) Assets and liabilities statements with their values as per applicable rule | <input type="button" value="Attach"/> |
| 11) List of proposed promoters. | <input type="button" value="Attach"/> |
| 12) List of proposed directors/ directors. | <input type="button" value="Attach"/> |
| 13) List of key managerial personnel. | <input type="button" value="Attach"/> |
| 14) Optional attachment, if any | <input type="button" value="Attach"/> |

Declaration

I *

A person named in the articles as a (Drop down: values- director/manager/ Company Secretary/CEO/CFO/promoter) of the company

have been authorized by the Board of Directors of the Company vide resolution number dated

declare that all the requirements of Companies Act, 2013 and the Rules thereto made thereunder in respect of the subject matter of this form have been complied with.

I am also authorized by other proposed promoters and first subscribers to the Memorandum of Association and Articles of Association to sign and submit this Form.

*I also declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.

*It is hereby further certified that (Small description box), a (Drop down) {Values: Chartered Accountant/ Company Secretary/ Cost Accountant} having Membership number (Big text box) and certificate of practice number (Big text box) has been engaged to give declaration under section 8(1) or 8(5) and rule 19(3) (b) or rule 20(2) (b) and such declaration is attached.

*To be digitally signed by **DSC BOX**

*Designation

*Director identification number of the director; or Membership number of the company secretary; or PAN or DIN of the manager or CEO or CFO or promoter

Note: Attention is drawn to provisions of Section 7(5) and 7(6) which, inter-alia, provides that furnishing of any false or incorrect particulars of any information or suppression of any material information shall attract punishment for fraud under Section 447. Attention is also drawn to provisions of Section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.

For office use only :

eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)

Digital signature of the authorising officer

This e-Form is hereby approved

This e-Form is hereby rejected

Date of signing (DD/MM/YYYY)